

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for withdrawal and prevention of all legal proceedings under the Terrorist and Disruptive Activities (Prevention) Act, 1987 which expired on 23 May, 1995 and for matter connected therewith or incidental thereto."

The motion was adopted.

SHRI G.M. BANATWALLA : Sir, I introduce the Bill.

17.42 hrs.

CONSTITUTION (SCHEDULED TRIBES) ORDER
(AMENDMENT) BILL*

(Amendment of the Schedule)

[English]

SHRI P. KODANDA RAMAIAH (Chitradurga) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1958.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950."

The motion was adopted.

SHRI P. KODANDA RAMAIAH : Sir, I introduce the Bill.

[English]

MR. CHAIRMAN : I have to go back a bit. There was a Bill to be introduced with it. Shri Kanshiram Rana, and another hon. Member is also associated with it. Shri Kanshiram Rana was not present, but I think Dr. Jagannath is present.

SOME HON. MEMBERS : He is not present.

MR. CHAIRMAN : Okay, let us go to serial number 19.

17.43 hrs.

PUNJAB MUNICIPAL CORPORATION LAW
(EXTENSION TO CHANDIGARH)
AMENDMENT BILL*

(Amendment of the Schedule)

SHRI SATYA PAL JAIN (Chandigarh) : Sir, I beg to move for leave to introduce a Bill to amend the Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994."

The motion was adopted.

SHRI SATYA PAL JAIN : Sir, I introduce the Bill.

17.44 hrs.

PRIVATE SCHOOLS (REGULATION) BILL*

[English]

SHRI G.A. CHARAN REDDY (Nizamabad) : Sir, I beg to move for leave to introduce a Bill to regulate the functioning of private schools and for matters connected therewith or incidental thereto.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to regulate the functioning of private schools and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI G.A. CHARAN REDDY : Sir, I introduce the Bill.

[English]

MR. CHAIRMAN : The House will now take up further consideration on the Constitution (Amendment) Bill, 1996.

DR. T. SUBBARAMI REDDY (Visakhapatnam) : Sir, I would like to say that one hour only is left now for discussion of the Bills. So, I must be given a chance to move my Bill. The total time given is four hours. Three hours were over in the previous discussion. Today only